

**GOVERNMENT OF INDIA**

**MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1051**

**ANSWERED ON MONDAY THE 10<sup>TH</sup> FEBRUARY, 2025**

**MAGHA 21, 1946 (SAKA)**

**AUTHENTICITY OF AN APPLICANT CLAIMING SHARE/SECURITY CERTIFICATES**

**QUESTION**

**1051. Smt. Kriti Devi Debbarman:**

**Shri Chavda Vinod Lakhamshi:**

**Shri Anurag Sharma:**

**Will the Minister of CORPORATE AFFAIRS**

**be pleased to state:**

- (a) whether the condition of FIR has been removed for Share Certificates upto the value of Rs. 5 lakh;**
- (b) if so, the alternative measures taken to certify such claims;**
- (c) the steps being taken by the companies to recognise and accept legal heirs certificates without any delay or imposing additional conditions; and**
- (d) the measures being implemented to certify authenticity of applicants applying for duplicate physical security certificates subsequent to removal of the condition of security deposits/surety requirements?**

**ANSWER**

**MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**(HARSH MALHOTRA)**

**(a) & (b): Yes, Sir. The Investor Education and Protection Fund Authority (IEPFA) processes such claims based upon the e-verification report filed by the companies.**

**(c): A uniform set of documents has been mandated under Schedule II of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended from time to time, for companies to recognize and accept legal heirs certificates without any delay or imposing additional conditions.**

**(d): The IEPFA processes the claims based upon the e-verification report filed by the companies. As per Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended from time to time, the companies are liable under all circumstances to verify the genuineness and entitlement of the claimant.**

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